

High Court of Madras - Principal Seat at Madras
Sitting Arrangements – From February 7, 2022

| Sl.No. | Hon'ble Judges | Subject |
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| 1. | The Hon'ble Acting Chief Justice and D.Bharatha Chakravarthy, J | Writ Petitions – Public Interest Litigations (PILs); Writ Petitions or PILs challenging the vires of the Act, Rules or Regulations(except Writ Petitions and PIL relating to GST Act, Rules or Regulations including those cases challenging the vires of the GST Act, Rules or Regulations); Writ Petitions and Writ Appeals relating to Judicial Service and service of court-employees including High Court employees; Writ Petitions/Writ Appeals filed by or against the High Court; Writ Petitions relating to Elections or against Election Commission (including those cases filed before the Madurai Bench) except cases invoking the provisions of Criminal Procedure Code and other Criminal Laws; Writ Appeals against final orders which are not specifically assigned to any other Division Bench (other than Tax matters) – from the year 2021 Writ Appeals against Interlocutory/Interim Orders passed by Single Bench (other than Tax Matters) - from the year 2021 |
| 1A. | D.Bharatha Chakravarthy, J (when DB not sitting) | Old Writ Petitions relating to Service from the provisional list |
| 2. | M. Duraiswamy, J and T.V.Thamilselvi, J | First Appeals and Second Appeals to be heard by Division Bench - from the year 2019; Original Side Appeals - from the year 2019; SARFAESI, IBC and other Bank related cases in connection with SARFAESI; Cases relating to National Company Law Tribunal |
| 2A. | M.Duraiswamy, J (when DB not sitting) | Matters relating to AG & OT |
| 2B. | T.V.Thamilselvi, J (when DB not sitting) | Old Criminal Revision Petitions from the provisional list |
| 3. | T.Raja, J and Sathi Kumar Sukumara Kurup, J | Writ Appeals against final orders which are not specifically assigned to any other Division Bench (other than Tax matters) – up to the year 2020; Writ Petitions to be heard by Division Bench which are not specifically assigned to any other Division Bench; Writ Appeals against Interlocutory/Interim Orders passed by Single Bench (other than Tax Matters) - up to the year 2020; Original Side Appeals – of the years 2017 and 2018 |

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| 3A. | T.Raja, J (when DB not sitting) | Old Writ Petitions relating to General Miscellaneous from the provisional list |
| 3B. | Sathi Kumar Sukumara Kurup, J (when DB not sitting) | Old Civil Revision Petitions from the provisional list |
| 4. | P.N.Prakash, J and A.A.Nakkiran, J | Habeas Corpus Petitions; All Criminal Appeals and other Criminal Cases to be heard by Division Bench (including crime against women and children); Criminal Contempt and Appeals relating to orders in Contempt Proceedings; All Division Bench matters, including Criminal Appeals and Writ Petitions, relating to criminal cases involving the sitting or former M.Ps and M.L.As (including those cases filed before the Madurai Bench) |
| 4A. | P.N.Prakash, J (when DB not sitting) | Old Criminal Original Petitions (under Section 482 Cr.P.C.) from the provisional list |
| 4B. | A.A.Nakkiran, J (when DB not sitting) | Old Criminal Appeals (including appeals relating to crime against women and children) and Criminal Revisions from the provisional list |
| 5. | Pushpa Sathyanarayana, J and S.Kannammal, J | All Commercial Appellate Division Appeals arising from Commercial Division of High Court to be heard by Division Bench (including matters involving more than Rs.500 cr.); Commercial Appellate Division Appeals from Commercial Courts to be heard by Division Bench; All other Appellate Side Cases to be heard by Division Bench which are not specifically assigned to any other Division Bench - from the year 2020 |
| 5A. | Pushpa Sathyanarayana, J (when DB not sitting) | Old Writ Petitions relating to Municipalities, Panchayats, Local Bodies from the provisional list. |
| 5B. | S.Kannammal, J (when DB not sitting) | Old First Appeals from the provisional list |
| 6. | K.Kalyanasundaram, J and V.Sivagnanam, J | First Appeals and Second Appeals to be heard by Division Bench - up to the year 2018; Original Side Appeals - up to the year 2016; All other Appellate Side Cases to be heard by Division Bench which are not specifically assigned to any other Division Bench - up to the year 2019; Civil Miscellaneous Appeals arising from Family Courts; Civil Miscellaneous Appeals arising from M.A.C.T. |
| 6A. | K.Kalyanasundaram, J (when DB not sitting) | Old Writ Petitions relating to Education, Cinema and Electricity from the provisional list |
| 6B. | V.Sivagnanam, J (when DB not sitting) | Old Criminal Appeals from the provisional list |

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| 7. | S.Vaidyanathan, J and Mohammed Shaffiq, J | Writ Appeals relating to Service against Final Orders passed by Single Bench; Appeals/Writ Petitions/Civil Revision Petitions arising from the orders of Central Administrative Tribunal |
| 7A. | S.Vaidyanathan, J (when DB not sitting) | Old Writ Petitions relating to Service from the provisional list |
| 7B. | Mohammed Shaffiq, J (when DB not sitting) | Old Writ Petitions relating to Service from the provisional list |
| 8. | R.Mahadevan, J and J.Sathya Narayana Prasad, J | Tax Cases arising from Direct Tax Laws (like Income Tax Act, Wealth Tax Act); Tax cases arising from Indirect Tax Laws (including Customs, Central Excise, GST, Sales Tax etc.); Special Tribunal Appeals; Writ Petitions and PIL relating to GST Act, Rules or Regulations including those cases challenging the vires of the GST Act, Rules or Regulations |
| 8A. | R.Mahadevan, J (when DB not sitting) | Old Writ Petitions relating to Co-operative Societies, Motor Vehicle, Forest and Industries from the provisional list |
| 8B. | J.Sathya Narayana Prasad, J (when DB not sitting) | Old Civil Revision Petitions from the provisional list |
| 9. | V.M.Velumani, J | Writ Petitions relating to Industries, Panchayats, Co-operative Societies, Forest and Motor Vehicle; Writ Petitions relating to H.R. & C.E and Wakf |
| 10. | V.Bharathidasan, J | Writ Petitions relating to General Miscellaneous, Freedom Fighters Pension Scheme, Cinema, Electricity, RTI, Education, Mines and Minerals and Agriculture Produce Market (APM) - from the year 2016 to 2018 |
| 11. | D.Krishnakumar, J | Writ Petitions relating to Labour and Service - from the year 2020 |
| 12. | S.S.Sundar, J | Second Appeals – from the year 2017 |
| 13. | V. Parthiban, J | Writ Petitions relating to Labour and Service - from the year 2014 to 2016 |
| 14. | M.Govindaraj, J | Writ Petitions relating to General Miscellaneous, Freedom Fighters Pension Scheme, Cinema, Electricity, RTI, Education, Mines and Minerals and Agriculture Produce Market (APM) - up to the year 2015 |
| 15. | M.Sundar, J | All Petitions / Applications invoking Arbitration and Conciliation Act, 1996 / Arbitration Act, 1940 relating to Commercial Division; Insolvency Petitions; Company Petitions and Company Appeals |

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| 16. | R.Suresh Kumar, J | Writ Petitions relating to Tax matters (including Income Tax, Sales Tax, Motor Vehicles Tax), Customs and Central Excise, Prohibition and State Excise |
| 17. | J.Nisha Banu, J | Civil Revision Petitions, Transfer Civil Misc. Petitions, Civil Misc. Second Appeals and Civil Misc. Appeals - up to the year 2016 |
| 18. | M.S.Ramesh, J | Writ Petitions relating to Labour and Service - up to the year 2013 |
| 19. | Dr.Anita Sumanth, J | Writ Petitions relating to General Miscellaneous, Freedom Fighters Pension Scheme, Cinema, Electricity, RTI, Education, Mines and Minerals and Agriculture Produce Market (APM) - from the year 2019; Writ Petitions relating to Municipalities and Local Bodies |
| 20. | P.Velmurugan, J | Civil Suits including undefended suits and framing of issues and connected Interlocutory Applications (except Commercial Division Cases) - from the year 2018; Admiralty cases; All Petitions/Applications invoking Arbitration and Conciliation Act,1996 / Arbitration Act, 1940 except Commercial Division Cases; Original Petitions (other than Arbitration Matters) |
| 21. | Dr.G.Jayachandran, J | First Appeals - up to the year 2016 |
| 22. | C.V.Karthikeyan, J | First Appeals - from the year 2017 Civil Revision Petitions, Transfer Civil Misc. Petitions, Civil Misc. Second Appeals and Civil Misc. Appeals – of the years 2017 and 2018 |
| 23. | N.Seshasayee, J | Criminal Appeals (including appeals relating to crime against women and children) and Criminal Revisions – from the year 2019 |
| 24. | V.Bhavani Subbaroyan, J | Testamentary Original Suits and Original Matrimonial Suits; Civil Suits including undefended suits and framing of issues and connected Interlocutory Applications (except Commercial Division Cases) - up to the year 2017; Cases relating to Commercial Division i.e., Civil Suits and Applications (Commercial) - up to the year 2010 |

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| 25. | A.D.Jagadish Chandira, J | Criminal Original Petitions (under Sections 407 and 482 Cr.P.C.), Writ Petitions (Cr.P.C.) - from the year 2020; All Single Bench matters including Criminal Appeals and Writ Petitions relating to Criminal cases involving the sitting or former M.Ps and M.L.As (including those cases filed before the Madurai Bench) |
| 26. | M.Dhandapani, J | Writ Petitions relating to Land Reforms, Land Tenancy, Urban Land Ceiling, Land Ceiling and Land Acquisition and other Land Laws, including cases relating to Patta and other issues relating to Land Revenue and Registration |
| 27. | P.D.Audikesavalu, J | Writ petitions relating to Labour and Service – from the year 2017 to 2019 |
| 28. | R.Pongiappan, J | Criminal Original Petitions - Anticipatory Bail and Bail; Petitions for cancellation, Relaxation or Modification of Bail and Anticipatory Bail; All other Petitions concerning Bail and Anticipatory Bail; Criminal Original Petitions (under Sections 407 and 482 Cr.P.C.), Writ Petitions (Cr.P.C.) - of the year 2019 |
| 29. | R.Hemalatha, J | Second Appeals – up to the year 2011 |
| 30. | P.T.Asha, J | Civil Revision Petitions, Transfer Civil Misc. Petitions, Civil Misc. Second Appeals and Civil Misc. Appeals – from the year 2019 |
| 31. | M.Nirmal Kumar, J | Criminal Original Petitions (under Sections 407 and 482 Cr.P.C.), Writ Petitions (Cr.P.C.) - of the years 2017 and 2018; Criminal Appeals (including appeals relating to crime against women and children) and Criminal Revisions – up to the year 2018 |
| 32. | N.Anand Venkatesh, J | Second Appeals – from the year 2012 to 2016 |
| 33. | Senthilkumar Ramamoorthy, J | Cases relating to Commercial Division i.e., Civil Suits and Applications (Commercial) – from the year 2011; Cases relating to Commercial Division having value above Rs.500 Cr. |
| 34. | G.Chandrasekharan, J | C.B.I. and Prevention of Corruption Act Cases (except Bail and Anticipatory Bail Applications); Criminal Original Petitions (under Sections 407 and 482 Cr.P.C.), Writ Petitions (Cr.P.C.) - up to the year 2016 |

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.

Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench/Single Bench of which the Judge(s) is/are not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench or Single Bench having the provision to dispose of the main proceedings as per roster.

Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge/Junior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge/Senior Judge of the former Division Bench.

Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr. Justice M.Duraiswamy and the Junior Judge of the former Division Bench.

- Civil Contempt Petitions/Applications shall be listed before Hon'ble Judge or Judges in respect of whose Judgments, Decree, Direction, Order, Writ or other process, the Contempt is alleged, for orders as to whether notice to be issued to the alleged Contemnor.

If the Judge or Judges concerned is/are not available in view of their sitting at Madurai/Madras or retirement or for any other reasons, such applications shall be posted before the learned Single Judge or before the Division Bench, as the case may be, according to the subject being dealt with.

If the Senior Judge/Junior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge/Senior Judge of the former Division Bench.

If the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr. Justice P.N.Prakash and the Junior Judge of the former Division Bench.

- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, upon change of Roster.

- Upon change of Roster, Part heard matters shall stand released and be placed before the Bench as per Roster. However, if the parties or any of them make a request for retention of the matter before the Hon'ble Bench which had heard it, stating that the matter had been heard for a considerable length of time and *de novo* hearing would not be expedient, and if the Hon'ble Bench endorses the request, such matter may be placed before the Hon'ble The Chief Justice for being assigned to the Hon'ble Bench which partly heard the matter.
- Whenever any Court is of the opinion that there are case(s) pending before other Court(s) similar to the case(s) in hand and it is necessary to tag matter(s) pertaining to other Court(s), with the case(s) which is listed before it, (or) any party mentions before the Court that there are matters before other Court(s) which is/are similar to the case(s) on the list of that Court and request for tagging, the Court shall direct the matters to be placed before the Hon'ble The Chief Justice for tagging the matters and for placing the same before appropriate Court.
- Whenever a case is directed to be listed under the caption "For Reporting Compliance", "For Compliance", "For Further hearing", "For Filing Report", "For Recording Appearance", "For Recording Settlement", and etc., on a specific date, upon change of Roster, the case shall stand released from the Court which passed such order, and shall be listed before the Hon'ble Court as per Roster.

// BY ORDER OF THE HON'BLE ACTING CHIEF JUSTICE //

Dated: 03-02-2022

Registrar (Judicial),
High Court, Madras